

Mandays lost in West Bengal due to Strikes, Lockouts and Closures

3085. SHRI BHOLA NATH SEN : Will the Minister of LABOUR be pleased to state :

(a) whether during the past few years West Bengal has consistently remained on the top among the States/Union Territories of India in the matter of mandays lost due to lockouts, closures and strikes ;

(b) if so, the details thereof ;

(c) what were the principal causes for loss of mandays, lockouts and closures in the State during the past three years ;

(d) what was the share of Public Sector in the loss of mandays in the State during the past three years ; and

(e) the steps, if any, taken/proposed to be taken to improve industrial relations in the State ?

THE MINISTER OF LABOUR (SHRI T. ANJIAH) : (a) to (c). According to information received in the Labour Bureau, among the States, West Bengal accounted for the highest number of mandays lost only in the case of lockouts; which accounted for 15.6 million out of 22.5 million in 1982, 14.4 million out of 21.9 million in 1983 and 7.8 million out of 14.9 million in 1984. According to the State Government, while the largest number of lockouts have been due to alleged labour indiscipline, violence and go-slow, closures have generally been attributed to indiscipline, financial stringency, shortage of raw material, trade depression etc.

(d) According to information so far received in the Labour Bureau, the share of public sector in the total number of mandays lost in the State accounted for 2.19% in 1982, 4.24% in 1983, 18.32% in 1984.

(e) Both the Central and State Industrial Relations Machineries continue to make efforts to reduce work-stoppages through preventive mediation, conciliation, adjudication and arbitration and maintain industrial harmony.

Expiry of Lease of Hyderabad House

3086. SHRI M. RAGHUMA REDDY: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Hyderabad House, New Delhi was leased out to Government of India in 1954 and the lease has expired on the 14 July, 1961.

(b) whether Government of Andhra Pradesh have approached vide their letter No. 3471/GH1/68-192 dated 10 May, 1984 to release Hyderabad House Immediately; and

(c) if so, whether Central Government propose to release Hyderabad House and if not, the reasons thereof ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir. The Central Government has been considering the purchase of this property.

Import of edible oils

3087. SHRI AMARSINH RATHAWA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the imported edible oil is only distributed in the cities ; and

(b) if so, what steps are being taken to provide this facility in the rural areas also ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) No, Sir.

(b) The Central Government allocates imported edible oils to the State Governments. Its further distribution to different areas within the State are left to the discretion of the State Government. The State Governments have been advised to ensure proper and equitable distribution of imported edible oils to consumers through all fair price shops. Guidelines have also been issued to the State Governments to strengthen this scheme in rural, remote and inaccessible areas.